

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
SATIATE AGRI LIMITED
INVOLVED IN TRADING IN AGRICULTURAL PRODUCTS AND CHEMICALS
AT
31 SNEH NAGAR, F. NO. 18 VATSALAY CHAMBER, G.P.O., INDORE, MP, 452001
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of
India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Satiate Agri Limited PAN: AACCS0790C CIN: L24111MP1986PLC003741
2.	Address of the registered office	31 Sneh Nagar, F No 18 Vatsalay Chamber, G.P.O., Indore, MP, India, 452001
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	There are no such Fixed Assets available in the name of CD, as per the latest financial statements for FY 2025-26.
5.	Installed capacity of main products/ services	The Corporate Debtor is engaged into trading business, hence, not applicable.
6.	Quantity and value of main products/ services sold in last financial year	As per last available financial statements for FY 2025-26, total revenue from operations were INR 11.61 Crore.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at ip.satiate@gmail.com List of creditors is available on the website of https://ibbi.gov.in/claims/claim-process/L24111MP1986PLC003741
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at ip.satiate@gmail.com
10.	Last date for receipt of expression of interest	07/11/2026, till 05:00 PM
11.	Date of issue of provisional list of prospective resolution applicants	17/11/2026
12.	Last date for submission of objections to provisional list	23/11/2026
13.	Date of issue of final list of prospective resolution applicants	03/12/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08/12/2026

15.	Last date for submission of resolution plans	07/01/2027, till 05:00 PM
16.	Process email id to submit Expression of Interest	ip.satiategmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is registered as MSME [Reg. No. UDYAM-GJ-01-0337733]



MVK IPE LLP

(Represented by its Designated Partner Mangesh V. Kekre)

Resolution Professional

Satiategmail Limited

IBBI Reg. No: IBBI/IPE-0134/PA-1/2022-23/50028

AFA Valid till 31/12/2026

Office No. 607A, Chetak Center, 12/2 RNT Marg,

Indore (MP) 452001

Date:23/10/2026

Place: Indore

PK, independents pose challenges to NDA, Mahagathbandhan

Over 5.32L voters to decide the fate of 150 candidates across 8 seats

BIHAR MLC POLLS

Dheeraj Kumar

PATNA

More than 5.32 lakh voters will decide the fate of 150 candidates contesting eight Bihar Legislative Council seats on Friday, with Jan Suraa Party (JSP)-backed candidates and Independents challenging the National Democratic Alliance (NDA) and

Mahagathbandhan.

On the other hand, Janata Dal (United) (JD(U)) faces internal dissent in the Patna Graduates' constituency.

Prashant Kishor's JSP has fielded candidates in all eight constituencies. The contests include 90 candidates across four Graduates' constituencies and 60 across four Teachers' constituencies. All sitting members are also in the fray.

Polling will be held from 8 am

to 4 pm at 993 booths across the Patna, Darbhanga, Kosi and Tirhut Graduates' constituencies and the Patna, Darbhanga, Tirhut and Saran Teachers' constituencies.

The Mahagathbandhan has failed to reach a seat-sharing arrangement, leading to contests among the Rashtriya Janata Dal (RJD), Congress and candidates backed by Left parties in several constituencies. The RJD has fielded candidates in six seats and Congress in five.

PETROL ATTACK: BOMB HURLED AT ED OFFICE IN SHILLONG

IAN S

SHILLONG

Two unidentified men allegedly riding a motorcycle hurled petrol bombs at a building housing the Enforcement Directorate (ED) office in Meghalaya's capital, Shillong, on Thursday, marking the latest in a series of suspected attacks targeting government establishments in the city, officials said.

The incident occurred in the early hours of the day in the Langkyrding area of East Khasi Hills district. No structural damage to the building was reported, superintendent of police Vivek Syiem said.

According to the police officer, the security guard stationed inside the building was unaware of the incident until Thursday morning. Police are examining CCTV footage to identify the suspects, while a case is being registered in connection with the attack. Patrolling has also been intensified in the area, Syiem said.

The incident came a day after a similar attack was reported at the Health Department office in the Laitumkhrah area of Shillong, raising fresh concerns over the security of government establishments.

ELECTORAL ROLL ROW: Cong flags voter data discrepancies in Pilibhit

Biswajeet Banerjee

LUCKNOW

Serious questions have arisen over electoral rolls in Pilibhit after a Congress probe allegedly found different voter names and fathers' names against identical Electors Photo Identity Card (EPIC) numbers following the Special Intensive Revision (SIR).

The Congress alleged that details of 13,150 voters in Pilibhit Sadar were changed despite their EPIC and serial numbers remaining unchanged. It also claimed that 884 voters were deleted despite submitting residence applications, while 2,600 non-resident voters were added. The party alleged discrepancies involving 16,554 voter records.

Meanwhile, two sub-divisional magistrates (SDMs), Mayank Goswami and Hemant Chaudhary, have been attached to district headquarters following a preliminary inquiry.

District magistrate Alok Kumar confirmed the administrative action, saying the investigation was continuing.

However, officials have not established any direct connection between the officers and the alleged irregularities. The Congress plans to seek legal advice and approach the court.

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 82 Cr.P.C.

Whereas complaint has been made before me that accused **Vondi Singh @ Raghuvir Singh, S/o Pyare Singh, R/o H. No. 736, Aakash Nagar, Indore, MP-452002** has committed (or is suspected to have committed) the offence in case **FIR No. 347/2016, U/s 380/411/34 IPC, P.S. Jyoti Nagar, Delhi** and it has been returned to a warrant of arrest thereupon issued that the said **Vondi Singh @ Raghuvir Singh** cannot be found and whereas it has been shown to my satisfaction that the said **Vondi Singh @ Raghuvir Singh** has absconded (or is concealing himself to avoid the service of the said warrant).

Proclamation is hereby made that the said **Vondi Singh @ Raghuvir Singh** accused of **FIR No. 347/2016, U/s 380/411/34 IPC, P.S. Jyoti Nagar, Delhi** is required to appear before this Court to answer the said complaint on or before **27.11.2026**.

By Order - **Sh. Rahul Saini**
Judicial Magistrate First Class-08, Shahadra
DP/15120/NE/2026 Room No. G-6, Karkardooma Courts, Delhi

YEDESHI AURANGABAD TOLLWAY LIMITED

Regd Office: Off No -11th Floor/1101 Hiranandani Knowledge Park, Technology Street, Hill Side Avenue,

Powai, Mumbai - 400 076 • Tel: (022) 6733 6400 / 4053 6400 • Fax: (022) 4053 6699

e-mail: irbinfrastructuretrust@irb.co.in • Website: www.irbinfratrust.co.in • CIN: U45400MH2014PLC251983

Extract of Financial results for the Quarter and six months ended on September 30, 2026

Particulars	Quarter Ended		Half Year Ended		Year Ended
	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
Revenue from Operations	723.53	646.14	1,450.96	1,279.21	2,794.41
(Loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	(227.22)	(183.75)	(442.45)	(400.18)	(750.37)
(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(227.22)	(183.75)	(442.45)	(400.18)	(750.37)
(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(227.22)	(183.75)	(442.45)	(400.18)	(750.36)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive income (after tax)]	(227.22)	(183.75)	(442.45)	(400.18)	(750.36)
Paid up Equity Share Capital	2,157.57	2,157.57	2,157.57	2,157.57	2,157.57
Other Equity					(6,283.51)
Securities Premium Account	Nil	Nil	Nil	Nil	Nil
Net Worth	(4,649.08)	(3,915.23)	(4,649.08)	(3,915.23)	(4236.77)
Paid up Debt Capital / Outstanding Debt (Refer note c)	15,150.00	15,150.00	15,150.00	15,150.00	15,150.00
Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil	Nil
Debt Equity Ratio (Refer note d)	1.02 : 1	1.29 : 1	1.02 : 1	1.29 : 1	1.37:1
Earnings Per Share (of INR 10/- each) (for continuing and discontinued operations)					
1.Basic:	(1.05)*	(0.85)*	(2.05)*	(1.85)*	(3.48)
2.Diluted:	(1.05)*	(0.85)*	(2.05)*	(1.85)*	(3.48)
(*not annualized)					
Debenture Redemption Reserve	Nil	Nil	Nil	Nil	Nil
Adjusted Debt Service Coverage Ratio (Refer note e)	1.96	1.74	1.97	1.72	1.90
Interest Service Coverage Ratio (Refer note f)	1.96	1.74	1.97	1.72	1.90
Adjusted Debt Equity Ratio (Refer note g)	0.72 : 1	0.84 : 1	0.72 : 1	0.84 : 1	0.88:1

Notes:

- The above is an extract of the detailed format of Financial Results for the quarter ended on September 30, 2026, filed with Stock Exchanges under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchanges i.e. BSE Limited. The full Quarter ended Financial Results are available at www.irbinfratrust.co.in and www.bseindia.com.
- The Financial Results have been prepared in accordance with Indian Accounting Standards (IND AS) as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder.
- Outstanding Debt – Total Debt excluding Subordinate Debt and unsecured loan availed from related parties.
- Debt - Equity ratio - Total Debt (excluding Subordinate Debt) divided by Equity share capital and Subordinated debt.
- Adjusted Debt Service Coverage Ratio (ADSCR) (no. of times) : Profit before interest, amortisation & depreciation and provision for resurfacing expenses, divided by Interest expense (net of moratorium interest, interest cost on unwinding (long term unsecured loans) and amortisation of transaction cost and Interest on loan from related parties) together with repayments of long term debt excluding repayment of debt of related parties during the period (netted off to the extent of long term loans availed during the same period for the repayment).
- Interest Service Coverage Ratio - Profit before interest divided by interest expense (net of interest on unsecured loan from related parties and interest on subordinate debt, interest cost on unwinding (provision for resurfacing expenses), amortisation & depreciation and amortisation of transaction cost).
- Adjusted Debt - Equity ratio - Borrowings (excluding unsecured loans from related parties, Subordinated debt and interest accrued but not due on unsecured loans from related parties and subordinated debt) - Cash and Bank Balances – Fixed Deposits – Liquid Investments divided by Equity share capital and Subordinated debt.
- The above results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their respective meetings held on October 22, 2026.

For Yedeshi Aurangabad Tollway Limited

sd/-

Shilpa Todankar

Director

Place: Mumbai

Date: October 22, 2026

IRB/Kautliya/439



Bank of India
विदेशी की जगह
Relationship beyond banking

ZONAL OFFICE : "Star House" Plot No 58 & 59, Vasant Vihar Colony, Ward No 4 Dhar (M.P.), Mobile No. : 9764735730

POSSESSION NOTICE For Immovable Property (See Rule 8 (1))

Whereas, the undersigned being the Authorised Officer of **Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice on the below mentioned dates to the below mentioned borrowers/guarantors to repay the amount mentioned below within 60 days from the date of receipt of the said notice. The borrowers/guarantors having failed to repay the said amount with further interest within the said period, notice is hereby given to the borrowers/guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below mentioned Possession Date. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of Bank of India for the amount mentioned below and interest thereon, against the name of borrowers/guarantors. The borrowers'/guarantors' attention is invited to provisions of Sub Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

S. No.	Name of The Borrower & Guarantor Name	₹ Amount Demanded	Description of The Immovable Property	Notice Date Possession Date
1.	M/s Hariom Oil Industries (Borrower), Address: Village Biroli, at Biroli Temla Road Dist.- Khargone 451001 M.P. Proprietor:- Mr. Santosh Maru S/o Shero Maru (Borrower & Mortgagor), Address: Village Biroli, at Biroli Temla Road Dist.- Khargone 451001 M.P., Branch:- Khargone SME	₹ 18,83,828.37 + Interest and expenses thereon	Equitable Mortgage of Land and building Situated at Survey No. 278/2 & 278/3, P.H. No. 23, Village Biroli, Dist. Khargone (M.P.), admeasuring area of the Plot 0.770 Hectare i.e. 7700 Sq.mt. Property in the name of Mr. Santosh Maru S/o Shero Maru, Boundaries of Properties - Property No. 1. As per sale deed, PH 23 survey no. 278/2, area 41382 sq. ft, North - Remaining part of this land, South - Government border, East - Purchaser of Land, West - Remaining part of his land Property No. 2. As per sale deed, PH 23 survey no. 278/3, area 41382 sq. ft, North - Remaining part of this khasra land, South - Government border, East - Land of Mayabai nathu, West - Remaining part of his khasra land	22.07.2026 22.10.2026

Place : Khargone, Date : 23.10.2026 Authorized Officer - Bank of India



ICICI Bank

Branch Office: ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WFI IT Park, Wagle Industrial Estate, Thane (West)- 400604.

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ Loan Account Number & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Anil Jangde/ Seema Jangde/ LBIND00005165405/ LBIND00005175605/ Bunglow On Plot No. B 111, LIG Colony, Sector B, Madhya Pradesh, Indore- 452001	Bunglow On Plot No. B 111, LIG Colony, Khajrani, MP Housing And Infrastructure Development Board, Indore, Sector B, Indore Madhya Pradesh- 452001/ Admeasuring Floor Land Measures 55 Feet In Length And 30 Feet In Width. The Total Area of The Floor Land of The Main Plot Is 1650 Sq. Ft. i.e. 153.34 Sq. Metres.	16-09-2026 Rs. 35,84,040.15/-	03-Aug 2026
2.	Neelam/ Himanshu Chopra/ Jyeshtha Chopra/ Shubh Dhara Packaging/ LBIND00004748852/ Mokaan No. 345, Ward No. 05, Shujalpur, Madhya Pradesh, Shujalpur- 465333	Plot No. M 52, Industrial Pithampur Sector-3 Industrial Area, Dist Dhar Madhya Pradesh Pithampur- 454375/ Admeasuring An Area of 929 Sq Mtrs	16-09-2026 Rs. 18,56,193/-	03-Aug 2026

These steps are being taken for substituted service of Notice. The above borrower(s) and/or guarantor(s) (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: October 23, 2026
Place: Indore

Sincerely Authorised Officer,
For ICICI Bank Ltd.



U GRO CAPITAL

U GRO Capital Limited
Registered Office Address: B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai- 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) is providing the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1	1) M/S JODHPUR SWEETS AND NAMKEEN 2) JALAM SINGH 3) SANTOSH KANWAR LAN – UGJWRSS0000076709,UGRSMSS0000089824	Demand Notice date: 15-Sep-26 Notice Amount: 2,23,10,441.00/- (Rupees Two Crore Twenty Three Lakh Ten Thousand Four Hundred Forty One Only) As on 07/09/2026

DESCRIPTION OF SECURED ASSET(S):- **Property 1:** All that part and parcel of immovable property bearing admeasuring 528.03 sq. ft. Situated at House/Plot/Patta No. 579, situated at, Near Railway Station, Ward No. 14, Bhanwanimali Tehsil Pachphar Dist Jalawar (Raj.), and bounded by: East: House of Dolatram Ji, West: House of Jayaswal Ji, North: Nala & Border Rajasthan-Madhyapradesh, South: Common Road

Property 2: All that part and parcel of immovable property bearing admeasuring 1080sq.ft. situated at, Plot No. 09, Ambika Nagar Colony, Ph No. 34, Survey No. 23276 Peki, Gram Bhesoda, Teh. Bhanganur, Dist. Mandaur MP 458778 and bounded by: North-Road, South-Plot of Kiran Devi, East-House of Pipla Patidar, West-House of Shiv Ji Patidar.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules, thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH/AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Date: 23/10/2026 Sd/- (Authorized Officer)
Place: MADHYA PRADESH For UGRO Capital Limited, authorised officer@ugrocapital.com



Chola
Know a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Registered Office: "CHOLA CREST" 3rd Floor, C-54 & 55, Super B-4, Thiru vi ka Industrial Estate, Guindy, Chennai – 600 032.

E-AUCTION SALE NOTICE FOR THE SALE OF IMMOVABLE PROPERTIES
E-auction Sale Notice for the Sale of Immovable Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, r/w rule 9(1) of Security Interest (Enforcement) Rules, 2002. (Rule 8 & 9)

Notice is hereby given to the public in general and in particular to the Borrowers / Co borrowers / Mortgagor (s) that the below described immovable properties mortgaged to the secured creditor, the **Symbolic / Physical possession** of which has been taken by the authorised officer of **Cholamandalam Investment and Finance Company Limited**, the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited. The Secured Assets shall be sold on **"AS IS WHERE IS" "AS IS WHAT IS, and "WHATEVER THERE IS"** basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://bankauctions.in/>

S.No. 1: Loan Nos. **TL01IND0000064599. 1. M/s. B.M. Sanitation, (Borrower)** 84-C Mr-10 Ring Road, Sheetali Nagar Indore Na Indore Madhya Pradesh 452010 India, **2. Mr. Abhishek Jain, (Co Borrower)**, 204 Royal View Apartment Scheme No 54 Indore 452010, **3. Mrs. Neha Jain, (Co Borrower)**, Flat No. 204 Royal View Fl 27-28 In Front of Meghdoot Garden Scheme no. Sy Indore 452010. **Outstanding Amount Rs. 2,31,60,964/- as on 15.10.2026**

DESCRIPTION OF THE IMMOVABLE PROPERTY :

All the Piece And Parcels Of Immovable Property Portion/Shop No.G-1, Ground floor of Rudra Enclave, Plot/House No.273-A/G, Scheme No.74-C, Sector-A (Ward No.29), INDORE Super built up area 772 sq.ft. (71.74 sq.mtr.) Bounded as Follows :- East :Common Passage, West: Road, North:Plot No.274-A.G. Scheme No.74-C, South:Shop No.G-2

Reserve Price : Rs.1,62,00,000/-, EMD : Rs.16,20,000/-, Bid Incremental Amount (In Rs.) : Rs.1,00,000/-

E-Auction Date And Time : 13/11/2026 – 11 AM to 12 PM (with unlimited extension of 3 mins each) Last Date of Submission Of Emd : 12/11/2026, Date of Inspection Of Property : As per the appointment

S.No. 2: Loan Nos. **TL01IND0000063994. 1. M/s. Sonu Traders, (Borrower)** Nageshwar Marg, Ward No. 07, Maheshwar, Khargone, Madhya Pradesh – 451224. **2. Mr. Parmajeet Singh Bhatiya, (Co Borrower)** GNageshwar Marg, Ward No. 07, Maheshwar, Khargone, Madhya Pradesh – 451 224. **3. Mrs. Gurpreet, (Co Borrower)** Nageshwar Marg, Ward No. 07, Maheshwar, Khargone, Madhya Pradesh – 451 224. **4. Mrs. Preetpal Kour, (Co Borrower)** Nageshwar Marg, Ward No. 07, Maheshwar, Khargone, Madhya Pradesh – 451 224. **Outstanding Amount Rs. 100,66,934/- as on 08.10.2026**

DESCRIPTION OF THE IMMOVABLE PROPERTY :

All the part and parcel of the Property Situated At-Land Survey No. 324/1/3/2, Rakba 0.0222 Hect./Area 2388 Sq.ft., 324/1/3/1/2, Rakba 0.0140 Hect./Area 1512 Sq.ft. Total Rakba 0.0362 Hect./Area 3900 Sq.ft. P.H.No. 23, Ward No. 07 Nageshwar Marg Maheshwar Tehsil Maheshwar Distt Khargone (M.P)

1) Land Survey No. 324/1/3/2, Rakba 0.0222 He. / 2388 sq.ft. 221.93 sq.mtr. Boundaries:- East : Road And Plot of Patidar, West : Mali Samaj Dharanashala And Other House, North : Road, South : Self Land.

2) Land Survey No. 324/1/3/2, Rakba 0.0140 He. / 1512 Mese 1000 sq.ft. 92.93 sq.mtr. Boundaries:- East : Road, West : Mali Samaj Dharanashala, North : Self Land, South : Plot of Akhilesh and Anand.

3) Land Survey No. 324/1/3/2, Rakba 0.0140 He. / 1512 Mese 512 sq.ft. 47.58 sq.mtr. Boundaries:- East : Land of Santosh Patel, West : 19 Fit Road, North : Self Land, South : Land of Kamal saraf.

Reserve Price : Rs. 82,50,000/-, EMD : Rs. 8,25,000/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

E-Auction Date And Time : 13/11/2026 – 11 AM to 12 PM (with unlimited extension of 3 mins each) Last Date of Submission Of Emd : 12/11/2026, Date of Inspection Of Property : As per the appointment

S.No. 3: Loan Nos. **PR00040976 & PR00036494 & PR00039860. 1. M/s. Mekal Marketing, (Borrower)** No. 36, Station Road Barwaha, Khargone, Madhya Pradesh – 451 001. **2. Mrs. Ranjana, (Co Borrower)** No. 20/1, Station Road Barwaha, Ward No. 11, Barwaha, Khargone, Madhya Pradesh – 451 115. **3. Mr. Abhijeet Gaoshinde, (Co Borrower)** Station Road Barwaha, Ward No. 11, Barwaha, Khargone, Madhya Pradesh – 451 115. **4. Mr. Vinod Gawshindhe, (Co Borrower)** No. 16, Station Road Barwaha, Ward No. 11, Barwaha, Khargone, Madhya Pradesh – 451 115. **5. Mrs. Divya Joshi, (Co Borrower)** No. 16, Station Road Barwaha, Ward No. 11, Barwaha, Khargone, Madhya Pradesh – 451 115. **Outstanding Amount Rs. 2,97,71,569/- as on 09.10.2026**

DESCRIPTION OF THE IMMOVABLE PROPERTY :

Item 1: Plot at House No. C-81, Patwari Halka No. 48, EWS, MP Housing Board Colony, Barwaha, Tehsil Barwaha, District Khargone (M.P.) – 451115. Plot Area: 54.00 Sq. Mtr. Boundaries: East : Plot No. C/80 EWS, West: Plot No. C/82 EWS, North: Road, South: Plot No. C/70

Reserve Price : Rs. 12,80,000/-, EMD : Rs. 1,28,000/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

Item 2: House situated at Ward No. 11 (New), Patwari Halka No. 48, House No. 17 (Old), 17/1 (New), Tehsil Barwaha, District Khargone. Plot Area: 462 Sq. Ft. (42.94 Sq. Mtr.) Boundaries: East: Road, West: House of Rohan S/o Dilip Jain, North: House of Tarachand Agrawal

Reserve Price : Rs. 25,52,000/-, EMD : Rs. 2,55,200/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

Item 3: House situated at House No. 18, Ward No. 11, Station Road, Tehsil Barwaha, District Khargone (West Nimar). **Total Plot Area:** 446 Sq. Ft. + 353 Sq. Ft

Reserve Price : Rs. 60,50,000/-, EMD : Rs. 6,05,000/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

Item 4: Plot situated at Ward No. 01, Plot No. 138, Vinoba Marg, Maheshwar, Tehsil Barwaha, District Khargone. Plot Area: 2700 Sq. Ft. (250.93 Sq. Mtr.) Boundaries: East: Gali, West: Gali, North: House of Ayodhya Prasad Tiwari, South: Other Land

Reserve Price : Rs. 34,38,000/-, EMD : Rs. 3,43,800/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

Item 5: Plot No. 11, Patwari Halka No. 46, Industrial Area, Narmada Road, Barwaha, Tehsil Barwaha, District Khargone. Plot Area: 2815.98 Sq. Mtr. Boundaries: East: Industrial Area Road, West: Department Land, North: M/s Kanhaiya Oil Mill, South: M/s Gayatri Industries

Reserve Price : Rs. 66,96,000/-, EMD : Rs. 6,69,600/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

Item 6: House No. C-80, Patwari Halka No. 48, EWS, MP Housing Board Colony, Barwaha, Tehsil Barwaha, District Khargone. Plot Area: 54.00 Sq. Mtr. Boundaries: East: Plot No. C/79 EWS, West: Plot No. C/81 EWS, North: Road, South: Plot No. C/71

Reserve Price : Rs. 22,84,000/-, EMD : Rs. 2,28,400/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

E-Auction Date And Time : 13/11/2026 – 11 AM to 12 PM (with unlimited extension of 3 mins each) Last Date of Submission Of Emd : 12/11/2026, Date of Inspection Of Property : As per the appointment

S.No. 4: Loan Nos. **TL01IND00000051295 & TL01IND0000062651. 1. M/s. Ankit Traders, (Borrower)** Ward No. 11, Patwa Colony, Dhamnod Main Road, Teh Dhamrampur, Dhar, Madhya Pradesh – 454 552. **2. Mr. Ankit Patidar, (Co Borrower)** House No. 153, Ward No. 11, Gram Dhamnod, Patwa Colony, Dahliwar Road, Near Adinath Jain Dhamshala, Bikhron, Teh Dhamrampur, Dhar, Madhya Pradesh – 454552. **3. Mrs. Komal Patidar, (Co Borrower)** House No. 153, Ward No. 11, Gram Dhamnod, Patwa Colony, Dahliwar Road, Near Adinath Jain Dhamshala, Bikhron, Teh Dhamrampur, Dhar, Madhya Pradesh – 454552. **Outstanding Amount Rs. 5,95,54,458/- as on 09.10.2026**

DESCRIPTION OF THE IMMOVABLE PROPERTY :

Item No. 1: All the part and parcel of the Property Situated at Survey No. 423/1, P.H.No. 25, Dhamnod Teh. Dhamrampur Distt. Dhar 454552, M.P. Land Rakba 0.007 Hect. 800 Sq.Ft.74.969 Sq.Mtr. Boundaries:- East : Land of Patidar, West : Road, North : Remaining Part sold to Ganesh, South : Remaining Part sold to Ranchhod.

Item No. 2: All the part and parcel of the Property Situated at, Survey No. 423/7, P.H.No. 25, Ward No.13, Dahliwar Marg Se Andar Kushwah Colony to Patwa Colony Area Dhamnod Teh. Dhamrampur, Distt. Dhar 454552, M.P. Land Rakba 0.002 Hect. Area 200 Sq.Ft. 18.587 Sq.Mtr. by Shri. Ranchhod Patidar to Ankit Patidar. Admeasuring Super Built-up Area 200 Sq.ft. (18.587 Sq.Mt.) Boundaries:- East : Land of Rajendrakumar Tilokchand Jain HUF, West : Road, North : House of Ankit Patidar, South : House of Ranchhod.

Reserve Price : Rs. 37,00,000/-, EMD : Rs. 3,70,000/-, Bid Incremental Amount (In Rs.) : Rs. 1,00,000/-

Item No. 3: All the part and parcel of P.H. No.27, Survey no.230/1/6, Village-Dhamnod, Teh.-Dhamrampur, Distt.Dhar (MP), Total Land 0.203 Hect. Boundaries: East : Road, West : Land of Amabaram & Others, North

एक नजर

इंडिया केम-2026 में
केंद्रीय मंत्री नड्डा का सीएम
ने माना आभार

भोपाल, (निप्र)। मुख्यमंत्री डॉ.मोहन यादव ने कहा है कि प्रधानमंत्री नरेन्द्र मोदी के नेतृत्व में मध्यप्रदेश को सभी क्षेत्रों में विकास की दृष्टि से आगे बढ़ने के अवसर तलाशते मिल रहे हैं। मुख्यमंत्री ने आयोजित रेजि इंडिया-2026 में भारत को मॉडिय के दृष्टि से आगे बढ़ने का अवसर मिल रहा है। वर्तमान वैश्विक परिदृश्य में निश्चित रूप से यह आपदा में अवसर तलाशने की तरह है। मध्यप्रदेश के लिए खाद्यकर रखान और पेट्रोकेमिकल, कृषि, उर्जा, स्वास्थ्य खोज विनिर्माण । क्षेत्र में अपना विशेष महत्व है। प्रधानमंत्री मोदी के नेतृत्व में मध्यप्रदेश सरकार पेट्रोकेमिकल क्षेत्र में आगे बढ़ने के लिए तयार है। मुख्यमंत्री डॉ. यादव ने तीन दिनों तक चलने वाले रेजि इंडिया-2026 में मध्यप्रदेश सरकार को साझेदार बनाने के लिए केंद्रीय रक्षामन् एवं उर्वरक मंत्री जे.पी. नड्डा का आभार व्यक्त किया। मुख्यमंत्री डॉ. यादव ने मीडिया से पूर्वा वरते हुए कहा कि मध्यप्रदेश के सागर जिले में स्थित बीना शहर पेट्रोकेमिकल का जन्म केंद्र बनकर उभर रहा है।

दिवाली पर सुरक्षा को लेकर
सीएम के सख्त निर्देश

भोपाल। मध्य प्रदेश में दिवाली और आगामी त्योहारों के महानगर मुख्यमंत्री डॉ.मोहन यादव ने सुरक्षा व्यवस्था को लेकर अधिकारियों को जरूरी निर्देश दिए हैं। मंत्रालय में कलेक्टर, कमीशनर और पुलिस अधिकारियों के साथ वीडियो कॉन्फ्रेंसिंग के जरिए हुई बैठक में सीएन ने कार्बाइड गन और लैंप के इस्तेमाल पर रोक लगाने, अंधेरा पटरियों की बिजली चेंदों और मिलावटी छाला पदार्थों के खिलाफ कार्रवाई तेज करने को कहा। उन्होंने स्पष्ट किया कि लापरवाही के कारण । किसी जिले में गंभीर हादसा होने पर संबंधित कलेक्टर और पुलिस अधिकार जवाबदेह होंगे। मुख्यमंत्री ने कहा कि स्थानीय स्तर पर बनाई जाने वाली कार्बाइड गन और कार्बाइड लैंप लोगों के लिए खतरनाक साबित हो सकते हैं। इनके इस्तेमाल से गंभीर घोट और जान जाने का खतरा रहता है।

दुर्गा वाहिनी की बेटियों का
विधायक ने किया सम्मान

आष्टा, (निप्र) । विधायक गोपालसिंह इंजीनियर ने विधायक कार्यालय पर आई आष्टा नगर की हिन्दू बेटियों के संगठन दुर्गा वाहिनी की बेटियों का विजय दशमी उत्सव समिति के अध्यक्ष मोहित सोनी,विशाल चौधरिया,दीपकर राठौर,आनन्द गोस्वामी,दुर्गा वाहिनी की अध्यक्ष आरती राठौर की उपस्थिति में स्वागत एवं सम्मान किया । विजयदशमी उत्सव समिति के निकले विशाल चल समारोह में इस वर्ष दुर्गा वाहिनी की अध्यक्ष आरती राठौर के नेतृत्व में दुर्गा वाहिनी की बेटियों द्वारा दो गई शानदार प्रस्तुति एवं सेवा से खुश होकर विधायक इंजीनियर ने संगठन की 5 हजार की सम्मान राशि भी भेंट कर सभी बेटियों को रामनामी दुपट्टे पहना कर उनका सम्मान किया ।

लोकतंत्र बचाओ, भीड़तंत्र हटाओ अभियान का आगाज

भाजपा तथ्यों के साथ जनता के बीच जाकर विपक्ष के भ्रम का करेगी पर्दाफाश

विदिशा, (निप्र) । भारतीय जनता पार्टी केन्द्रीय एवं प्रदेश नेतृत्व के आह्वान पर भाजपा जिला विदिशा द्वारा जिले भर में 22 अक्टूबर से 5 नवंबर तक हल्लोकतंत्र बचाओ, भीड़तंत्र हटाओह् जन-जागरण अभियान चलाया जाएगा। जिला मीडिया प्रभारी डा. राहुल जैन ने बताया इस अभियान के माध्यम से पार्टी कार्यकर्ता और जनप्रतिनिधि गांव-गांव, नगर-नगर और बृथ स्तर तक पहुंचकर विपक्ष द्वारा संवैधानिक संस्थाओं और चुनाव प्रक्रिया को लेकर फैलाए जा रहे भ्रम और झूठे नैरित्व का करारा जवाब देगे। प्रेस वार्ता आयोजित कर एसआईआर और चुनावी व्यवस्था से जुड़े तथ्यों को मीडिया के समक्ष रखा जाएगा। अभियान की तैयारियों को लेकर विधाा महांशी एवं अभियान संयोजक श्री रवि सोनी एवं जिला भाजपा संगठन के वरिष्ठ नेतृत्व द्वारा बैठक में आगामी कार्यक्रमों की विस्तृत रूपरेखा तय की गई।

15 दिवसीय अभियान के प्रमुख कार्यक्रमों में संवैधानिक संस्थाओं का सम्मान, विपक्ष द्वारा निर्वाचन आयोग और लोकतांत्रिक प्रक्रियाओं पर उठाए जा रहे बेबुनियाद सवालों तथा अविश्वास के माहौल के खिलाफ जनता को जागरूक किया जाएगा।विशेष गहन परीक्षण व मतदाता सूची की पारदर्शिता, मतदाता सूची के शुद्धिकरण और फर्जी वोटों को हटाने की पारदर्शी व्यवस्था का तथ्यों के आधार पर समर्थन करना और विपक्ष की तुष्टिकरण की राजनीति को उजागर किया जाएगा।। भीड़तंत्र बनाम लोकतंत्र, चंद लोगों की भीड़ एकत्र कर और सोशल मीडिया पर दुष्प्रचार फैलाकर जनमत को दबाने के प्रयासों का कड़ा विरोध किया जाएगा ।

हल्लोकतंत्र बचाओ विदिशा जिले के प्रमुख नगरों एवं विधानसभा क्षेत्रों में संगठन के वरिष्ठ नेतृत्व में विशाल पदयात्रा निकाली जाएंगी।प्रबुद्धजन गोष्ठी में समाज के वकील, डॉक्टर, शिक्षक, प्रबुद्ध नागरिकों और समाज के प्रभावशाली वर्ग के साथ गोष्ठी का आयोजन किया जाएगा। युवा एवं विद्यार्थी संवाद द्वारा कॉलेजों व शिक्षण संस्थानों में युवाओं के लिए परिचर्चा, भाषण व निबंध प्रतियोगिताओं का आयोजन किया जाएगा।। ट्विफिन बैठकें व जनसंपर्क, बृथ स्तर पर स्थानीय नागरिकों के साथ संवाद और पत्रकों का विवरण होगा। । जिलाध्यक्ष श्री महाराज सिंह दोगी एवं वरिष्ठ नेताओं ने आह्वान करते हुए कहा,हल्लोकतंत्र की मजबूती नागरिकों की सक्रिय भागीदारी और संवैधानिक मयादाओं में निहित है। विपक्ष अपने राजनीतिक स्वार्थ के लिए देश की साख और संस्थाओं को नुकसान पहुंचाने का प्रयास कर रहा है।। भाजपा का प्रत्येक कार्यकर्ता तथ्यों के साथ मैदान में उतरकर जनता के सामने सच रखेगा।ह् भाजपा जिला विदिशा जिले के समस्त नागरिकों, प्रबुद्धजनों एवं युवा साथियों से इस अभियान में बढ़-चढ़कर भाग लेने की अपील करती है।

मप्र भाजपा में बड़े संगठनात्मक फेरबदल की तैयारी

भोपाल, (निप्र)। मध्य प्रदेश भाजपा में संगठनात्मक फेरबदल की चर्चाएं तेज हो गई हैं। पार्टी सूत्रों के मुताबिक, संगठन की जमीनी स्तर पर मजबूत और सक्रिय बनाने के लिए कई सांगठनिक जिलों के अध्यक्षों को बदला जा सकता है। इस संभावित बदलाव के तहत निष्क्रिय पदाधिकारियों की जगह नए चेहरों को जिम्मेदारी देने पर विचार किया जा रहा है।

हाल ही में मुख्यमंत्री डॉ.मोहन यादव, प्रदेश भाजपा अध्यक्ष हेमन्त खंडेलवाल और संगठन के वरिष्ठ पदाधिकारियों के बीच हुई

समन्वय बैठकों के बाद इन चर्चाओं को और बल मिला है। बताया जा रहा है कि पार्टी उन जिलों पर विशेष ध्यान दे रही है, जहां संगठन की सक्रियता बढ़ाने और स्थानीय स्तर पर कार्यकर्ताओं के बीच बेहतर तालमेल की जरूरत महसूस की जा रही है।

परफॉर्मंस के आधार पर मिल सकती है जिम्मेदारी-संभावित फेरबदल में जिलाध्यक्षों के कामकाज, संगठनात्मक गतिविधियों में उनकी भागीदारी और

कई जिलाध्यक्षों की हो सकती है छुट्टी

कार्यकर्ताओं के साथ समन्वय जैसे पहलुओं को महत्व दिए जाने की चर्चा है। इसके अलावा क्षेत्रीय समीकरणों और कार्यकर्ताओं की राय को भी ध्यान में रखा जा सकता है। माना जा रहा है कि प्रदेश नेतृत्व केन्द्रीय नेतृत्व के साथ समन्वय बनाकर इस दिशा में निर्णय लेगा। पार्टी का उद्देश्य संगठन को आगामी राजनीतिक चुनौतियों और स्थानीय निकायों से जुड़ी गतिविधियों के लिए अधिक प्रभावी बनाना है। हालांकि, अभी तक किसी जिले

या पदाधिकारी के बदलाव को लेकर आधिकारिक जानकारी सामने नहीं आई है। भाजपा में संगठनात्मक नियुक्तियों को लेकर अंतिम निर्णय प्रदेश और केन्द्रीय नेतृत्व की सहमति के बाद ही होने की संभावना है। जब तक आधिकारिक सूची जारी नहीं होती, तब तक जिलाध्यक्षों में बदलाव की खबरों को संभावित फेरबदल और चर्चाओं के रूप में ही देखा जाना चाहिए। फिलहाल मौजूदा पदाधिकारी अपनी जिम्मेदारियां निभाते रहेंगे।



भोपाल मास्टर प्लान के विरोध में उतरे किसान

भोपाल, (निप्र)। मध्य प्रदेश की राजधानी भोपाल में प्रस्तावित मास्टर प्लान के नए ड्राफ्ट के विरोध में किसानों ने प्रदर्शन किया। मुगालिया छाप से पदयात्रा शुरू कर नगर तथा ग्राम निवेश विभाग के संयुक्त संचालक कार्यालय जा रहे किसानों को पुलिस ने नीलबड़ इलाके में बैरिकेडिंग लगाकर रोक दिया। इससे नाराज किसान सड़क पर ही धरने पर बैठ गए और अपनी मांगों के समर्थन में नारेबाजी की।

प्रदर्शनकारी किसान प्रस्तावित मास्टर प्लान के कुछ प्रावधानों में बदलाव की मांग कर रहे हैं। उनका कहना है कि वे अपनी कृषि भूमि को बचाने और खेती से जुड़े हितों की रक्षा के लिए अधिकारियों को ज्ञापन सौंपना चाहते थे। पिछले आंदोलनों को देखते हुए पुलिस ने पहले से ही सुरक्षा व्यवस्था की थी और रास्ते में बैरिकेडिंग लगाई गई थी।

66 गांवों की कृषि भूमि प्रभावित होने की आशंका किसानों का आरोप है कि मास्टर प्लान के नए ड्राफ्ट में 66 गांवों की खेती योग्य जमीन को रिवरफ्रंट, फोरस्ट, ग्रीन बेल्ट और अन्य आरक्षित श्रेणियों में शामिल

नीलबड़ में पुलिस ने रोका, 66 गांवों की जमीन पर संकट का आरोप

करने का प्रस्ताव है। उनका कहना है कि यदि ये प्रावधान लागू होते हैं, तो हजारों किसानों की खेती और आजीविका प्रभावित हो सकती है। किसानों ने मांग की है कि उनकी कृषि भूमि के मौजूदा भू-उपयोग को सुरक्षित रखा जाए और प्रस्तावित बदलावों पर पुनर्विचार किया जाए।

बड़ा तालाब के आसपास की जमीन पर भी आपत्ति

प्रदर्शनकारी किसानों ने बड़ा तालाब के आसपास की कृषि भूमि के प्रस्तावित भू-उपयोग परिवर्तन को लेकर चिंता जताई। उनका कहना है कि खेती की जमीन पर प्रतिबंध बढ़ने से किसानों के सामने आर्थिक संकट खड़ा हो सकता है। किसानों ने सरकार और संबंधित विभाग से मास्टर प्लान के विवादित प्रावधानों की समीक्षा कर उनकी समस्याओं का समाधान करने की मांग की है। फिलहाल, किसानों की प्रमुख मांग कृषि भूमि और आजीविका को सुरक्षा को लेकर है।



करना पड़ा। उन्होंने सवाल उठाया कि यदि समय रहते सुरक्षा और प्रशासनिक स्तर पर जरूरी सतर्कता बरती जाती, तो कुछ लोगों की जान बचाई जा सकती थी? उनके मुताबिक, प्रदेश में लगातार सामने आ रही ऐसी घटनाएं पुलिस और प्रशासन की कार्यप्रणाली, सुरक्षा इंतजामों तथा जवाबदेही पर गंभीर सवाल खड़े करती हैं। कांग्रेस प्रदेश अध्यक्ष ने मांग की कि ग्वालियर हादसे में

याना परिसर में रखे जल्लाहवाहनों में लगी आग

भोपाल, (निप्र)। भोपाल के जहांगीराबाद थाना परिसर स्थित सिकंदरिया ग्राउंड में गुरुवार सुबह जब वाहनों में अचानक आग लग गई। देखते ही देखते आग ने छह से अधिक दोपहिया और चारपहिया वाहनों को अपनी चपेट में ले लिया। घटना से मौके पर हड़कंप मच गया। सूचना मिलने पर नगर निगम की दो दमकलें मौके पर पहुंचीं और कड़ी मशक्कत के बाद आग पर काबू पाया। घटना में कई वाहन जलकर खाक हो गए। घटनास्थल और थाना परिसर में लगे सीसीटीवी कैमरों के फुटेज खंगाले जा रहे हैं, ताकि आग लगने की वजह स्पष्ट हो सके। फिलहाल पुलिस आग लगने के कारणों की जांच कर रही है।

सार्वजनिक सूचना	
सर्वसाधारण को सूचित किया जाता है कि मेरे पक्षकार श्रीमती साधना संचेती (पति श्री सुनील संचेती), निवासी: राजेंद्र नगर वाई क्रमांक 05, राजगढ़, तहसील सरदारपुर, जिला धार, मध्य प्रदेश 454116 ने नीचे वर्णित संपत्तियों को क्रय करने (खरीदने) का अनुबंध किया है:	
संपत्ति का विवरण: ग्राम राजगढ़, पटवारी हल्का सरदारपुर, तहसील सरदारपुर, जिला धार (मध्य प्रदेश) में स्थित कृषि भूमि: 1. भूमि स्वामी: अंगूरवाला पति लक्ष्मीनारायण, जाति तेली। सर्वेक्षण क्रमांक (खसरा): 785/2, क्षेत्रफल: 0.2560 हेक्टेयर। 2. भूमि स्वामी: अनीता पति राधेश्याम, जाति तेली। सर्वेक्षण क्रमांक (खसरा): 785/1, क्षेत्रफल: 0.2560 हेक्टेयर।	
उक्त संपूर्ण भूमि का क्रय अनुबंध मेरी पक्षकार ने उपरोक्त भूमि स्वामियों के साथ किया है। यदि उक्त संपत्तियों के संबंध में किसी भी व्यक्ति, उत्तराधिकारी, परिवार के सदस्य, बैंक, या किसी भी वित्तीय संस्था को कोई भी आपत्ति, अधिकार, स्वत्व, या ऋण संबंधित विवाद हो, तो वे इस सूचना के समाचार पत्र में प्रकाशित होने की तिथि से 7 दिनों के भीतर अपने प्रमाणिक दस्तावेजों के साथ मुझ अधोहस्ताक्षरकर्ता (अधिकृत) के समक्ष प्रस्तुत होकर अपनी आपत्ति दर्ज करा सकते हैं। निर्धारित समय सीमा के पश्चात किसी भी प्रकार की आपत्ति पर विचार नहीं किया जाएगा और मेरी पक्षकार उक्त संपत्तियों का अपने पक्ष में विधिवत पंजीयन करवा लेगी। इसके पश्चात प्रस्तुत की गई कोई भी आपत्ति पूर्णतः प्रभावहीन मानी जाएगी।	
दिनांक:	अधिकृत एवं सूचनाकर्ता:
स्थान: राजगढ़, धार	कुं. कुमालसिंह राठौर
	टिमावचो हाउस, मेला मैदान, राजगढ़,
	जिला धार, मध्य प्रदेश - 454116
	मॉबाईल: 914433033

फॉर्म-जी	
उपक्षेत्री अतिरिक्त अभिलेख हेतु	
सेटिएट एजी लिमिटेड	
कृषि उत्पादों और रसायनों के व्यापार में कार्यरत है	
31 अक्टूबर 2026, एफ. नं. 18 वास्तविक ईकर, जी.पी.ओ. इंडोर, एच.पी. - 452001	
(भारतीय विदेशी और नौकर अक्षमता बोर्ड (कोई व्यक्ति को लिए विदेशी सम्मान प्रक्रिया) विधिवत, 2016 के नियम 369 के उप-नियम (1) के अनुसार)	
क्र.	प्रारंभिक विवरण
1.	पैन/सीआईएन/एनएलआई संख्या के साथ संबंधित व्यापार का नाम
2.	पंजीकृत कार्यवाही का पता
3.	वेबसाइट का यूआरएल
4.	उक्त स्थान का विवरण जहां अप्रत्यक्ष संपत्तियों का अनुसार, सीडी के नाम पर ऐसी कोई अप्रत्यक्ष संपत्ति उपलब्ध नहीं है।
5.	कोई भी व्यापारिक के मुख्य उत्पादों/सेवाओं की व्यापारिक विवरण
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य
7.	कर्मचारियों/अधिकारियों की संख्या
8.	दो वर्षों के अंतर्गत उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया के बाद की घटनाओं हेतु प्रारंभिक तिथियां सहित अधिक विवरण यहां उपलब्ध है:-
9.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
10.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
11.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
12.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
13.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
14.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
15.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
16.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान
17.	संक्षिप्त की धारा 22(2)(ए) के तहत सम्मान

INDO THAI SECURITIES LIMITED							
CIN : L66120MP1995PLC008959							
Indo Thai Regd. Off.: "Capital Tower", 2nd Floor, Plot Nos. 169A-171, PU-4, Scheme No. 54, Indore - 452010 (M.P.) Tel.: 0731-4255800 Website: www.indothai.co.in E mail: indothaigroup@indothai.co.in							
Extract of Detailed Consolidated Unaudited Financial Results for the 2nd Quarter and Half Year Ended 30th September, 2026, filed with Stock Exchanges (Rs. In Lakhs)							
S. No.	Particulars	QUARTER ENDED			HALF YEAR ENDED		YEAR ENDED
		30/09/2026	30/06/2026	30/09/2025	30/09/2026	30/09/2025	31/03/2026
		UN-AUDITED	UN-AUDITED	UN-AUDITED	UN-AUDITED	UN-AUDITED	AUDITED
1	Total income from operations (net)	771.61	2076.50	2,377.38	1,460.81	3,801.12	10,425.94
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(4,326.29)	1489.49	1,944.25	(2836.81)	2,923.70	8322.22
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(4,326.29)	1489.49	1,944.25	(2836.81)	2,923.70	8322.22
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(3,583.16)	1,102.61	1,440.58	(2,480.55)	2,297.79	6616.08
5	Total Comprehensive Income for the Period	(3,580.11)	1,105.66	1440.33	(2,474.45)	2,297.30	6599.28
6	Reserves (Excluding Revaluation Reserves as per Balance Sheet of Previous Accounting Year)	-	-	-	-	-	-
7	Net Profit(+) /Loss(-) after share of Profit/(loss) of associate	(3,580.11)	1,105.66	1440.33	(2,474.45)	2,297.30	6599.28
8	Earnings Per Share (of 1/- each) (for continuing & discontinued operations)						
	1. Basic	(2.70)	0.86	1.20	(1.90)	1.93	5.39
	2. Diluted	(2.70)	0.85	1.17	(1.89)	1.87	5.27
NOTES :							
◆ The above financial results have been prepared in accordance with the principles laid down in Ind AS 34- Interim Financial Reporting prescribed under section 133 of Companies Act, 2013 read with rules issued thereunder and the accounting principles generally accepted in India.							
◆ The above Financial Results is an extract of the detailed format of results for the 2nd quarter and half year ended on 30th September, 2026 filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the 02nd quarter and half year ended on 30th September, 2026 are available on the website of BSE (www.bseindia.com) and NSE (www.nseindia.com) and also on Company's Website www.indothai.co.in							
◆ The above results were reviewed by the Audit Committee of the Company and thereafter approved by the Board of Directors in their meetings held on 22nd October, 2026.							
◆ Previous periods figures have been regrouped/ rearranged, wherever necessary to confirm to current periods classifications.							
◆ The figures for quarter ended 31st March, 2026 represent the balance between audited financials in respect of the full financial year and those published till the third quarter of the respective financial year.							
◆ The Standalone Financial Results of the Company for the 02nd Quarter and half year ended on 30th September, 2026 are available on the Company's Website www.indothai.co.in and on the website of BSE (www.bseindia.com) and NSE (www.nseindia.com).							
Key Numbers of Standalone Financial Results are as given below: (Rs. In Lakhs)							
S. No.	Particulars	QUARTER ENDED			HALF YEAR ENDED		YEAR ENDED
		30/09/2026	30/06/2026	30/09/2025	30/09/2026	30/09/2025	31/03/2026
		UN-AUDITED	UN-AUDITED	UN-AUDITED	UN-AUDITED	UN-AUDITED	AUDITED
a)	Turnover / Revenue	753.92	2,060.55	2,362.14	1,426.97	3,763.89	10,347.35
b)	Profit Before Tax	(4,304.64)	1,498.75	1,970.16	(2,805.89)	2,967.08	8,479.4
c)	Profit AfterTax	(3,558.48)	1,111.05	1460.88	(2,477.43)	2,286.40	6,685.99
d)	Total Comprehensive Income	(3,555.43)	1,114.10	1460.63	(2,441.33)	2,285.91	6,669.19
 For & on behalf of the Board of Directors INDO THAI SECURITIES LIMITED Sd/- Dhanpal Doshi (Managing Director) DIN : 00700492 Place : Indore Date : 22nd October, 2026 SCAN THE QR TO VIEW FULL RESULTS CL-20261026-Ad							